

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 933 of 2019**  
**IN**  
**DFR No. 2107 of 2019**

**Dated : 09<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Association of Power Producers & Ors. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Nitish Gupta  
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) :

**ORDER**

**IA No. 933 of 2019**  
***(Application for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

**DFR No 2107 of 2019**

List the matter on **16.05.2019**, subject to curing the defects.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*Pr/pk*